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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 372/2002 IN
OA NO. 1494/2002

This the 9th day of September, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)
HON'BLE SH. S.A.T.RIZVI, MEMBER (A)

Smt. Krishna Kumari Gupta and another

(By Advocate: Sh. H.S. Mainee)

Versus

1. Ms. Sheilja Chandra,
Chief Secretary,
Govt. of NCT of Delhi
Delhi Govt. Secretariat
Delhi.
2. Sh. Narender Prasad
Director and Secretary,
Directorate of Training and
Technical Education
Muni Maya Ram Marg,
Pitam Pura,
New Delhi.
3. Smt. Aarti Kapur
Principal
Ambedkar Institute of Technology,
Shakarpur,
Delhi-110092.

ORDER (ORAL)

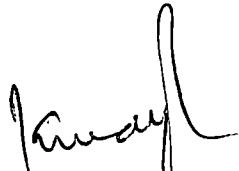
By Sh. Kuldip Singh, Member (J)

Applicant has filed this CP alleging violation of the orders passed on 31.5.2002 in OA-1494/2002 whereby taking into account submission made by the counsel for applicant, as an interim measure, it was directed that the services of the applicant may not be terminated unless the candidates duly selected by the U.P.S.C. are made available. This order was served upon the respondents. Thereafter, respondents passed an order dated 3.6.2002 whereby they had kept the termination order in abeyance. Applicant filed this CP alleging that after passing of interim order applicant had joined service and he is attending his duties but still his salary is not released.

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2. In our view ~~so~~ far the purpose of non-payment of salary is concerned, that cannot be directed in the CP because that was not directed in the judgment delivered in the OA. As such, there is no wilful or contumacious disobedience of the order passed by this Tribunal particularly so because vide order dated 31.5.2002 the Tribunal had directed the department that the order of termination be kept in abeyance. If applicants have a grievance with regard to the non-payment of salary, they have to file a fresh OA, if they are so advised. CP does not lie and the same is dismissed.


(S.A.T. RIZVI)
Member (A)


(KULDIP SINGH)
Member (J)

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